CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

Contempt Petition No.180 of 2016

in

Original Application No.404 of 2015

Date of order: 15-02-2018

Between:

E.Krishna Swamy, Retd., Sr.Audit Officer, H.No.12-2-823/A/56, Santhosh Co.op., Hsg., Socy.,

Mehdipatnam, Hyderabad 500 028,

.... Petitioner/ Party-in-person.

AND

1. Sri Tochha Wng,

Principal Accountant General, G & SSA.,

A.P., and Telengana, Hyderabad 500 004.

2. Sri Shashi Kant Sharma,

Comptroller and Auditor General of India,

10, Bahadurshah Zafar Marg,

New Delhi – 110 002.

...Respondents

Counsel for the Applicant : Mr.E.Krishna Swamy

Counsel for the Respondents : Mr.V.VinodKumar, SC for IA & AD

CORAM:

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr. Justice R. Kantha Rao, Judicial Member)

In view of the order passed by the Division Bench of the

Hon'ble High Court setting aside the orders passed by the Tribunal and

remanding the matters back to the Tribunal for considering afresh, the

Contempt Petition is closed.

(MINNIE MATHEW) ADMINISTRATIVE MEMBER

(R.KANTHA RAO) JUDICIAL MEMBER

Dated: 15th February, 2018. Dictated in Open Court.

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